

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

O.A. No.060/00357/2014

Decided on: 28.04.2014

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Mrs. Rajwant Sandhu, Member (A)**

Narender Singh Ahlawat, S/o Sh. D.s. Ahlawat, B-13, CSSRI, Karnal.

.....**Applicant**

Versus

1. Secretary, Indian Council of Agricultural Research, Krishi Bhawan, New Delhi.
2. Director Central Soil Salinity Research Institute Karnal (Haryana) 132001.
3. Chief Vigilance Officer, Indian Council Agricultural Research, Krishi Bhawan, New Delhi.
4. Director General of Haryana Police, Sector 6, Panchkula (Haryana)

.....**Respondents**

Present: Applicant in person

Order (oral)

By Hon'ble Mr. Sanjeev Kaushik, Member(J)

1. Heard.
2. Since the applicant, without exhausting the alternative remedy of filing statutory appeal against the impugned order, has straightway moved this Tribunal, we are not inclined to entertain this Original Application in view of Section 20 of the Administrative Tribunals Act, 1985



which clearly provides that " A Tribunal shall not ordinarily admit an application unless it is satisfied that the applicant has availed of all the remedies available to him under the relevant Service Rules as to redressal of grievance".

3. At this stage, the applicant states that he may be permitted to file a statutory appeal.
4. On his request, it is ordered that the applicant may file appeal against the impugned order within the period of one month and if the same is filed, the respondents are directed to consider and decide it in accordance with law, within a period 45 days from the date of receipt thereof. It is further directed that the appeal to be filed by the applicant shall not be dismissed on the ground of delay.
5. No costs.


(RAJWANT SANDHU)
MEMBER (A)


(SANJEEV KAUSHIK)
MEMBER (J)

PLACE: Chandigarh
Dated: 28.04.2014

'mw'